

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(28) T.C.P. -74/397-398/(MB)/2013
CA 321/2013

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 29.08.2018

NAME OF THE PARTIES: Mr. Christian McFarlane Pvt. Ltd.
V/s
M/s. Gaffino Resorts & Motels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398

ORDER

1. The Learned Representatives of both the sides are present.
2. In terms of the Consent Terms filed before the Hon'ble High Court of Bombay at Goa, reproduced below:-
That the MCFarlanes agree and undertake to furnish these Consent Terms to the Hon'ble National Company Law Tribunal, hereinafter referred to as the "NCLT", and further, by way of a reciprocal obligation, the Appellants agree to furnish these Consent Terms to the District Court Margao in Suit No. 100/05/III. In addition to this, both Parties hereto undertake to apply for an adjournment of these matters sine die.
3. The matter is adjourned **Sine-Die**.

SD/ -

M.K. SHRAWAT
Member (Judicial)

29.08.2018.

HHS